

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-204
IB-823/ND/2020

IN THE MATTER OF:

Mohan LalGoel

....Applicant

Vs.

National Skill Development Corporation

.....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 01.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Mohan Lal Goel, Mr. Neeraj Gupta

For the Respondent

: Mr. Mitash Charan

ORDER

Mr. Mohan Lal Goel, petitioner appeared in person as well as through his counsel Mr. Neeraj Gupta. Mr. Mitash Charan appeared on behalf of respondent and seeks time to file reply. Prayer is allowed. Accordingly, ten days' time is being granted to file the reply after serving advance copy upon the Ld. Counsel for the petitioner. Thereafter, Ld. Counsel for the petitioner is directed to file rejoinder within one week after receiving the reply. List on 28.10.2020. Question of limitation shall remain open and the same shall be decided at the time of hearing.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)